

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

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REGIONAL BENCH – COURT NO. 1  
**Excise Appeal No.1162 Of 2009**

[Arising out of OIO No. 07/CE/CHD/2009 dated 11.02.2009 passed by the Commissioner of Central Excise Chandigarh]

**Ram Bilash Bansal**

HOUSE NO. 70, SECTOR-17, FARIDABAD.

**: Appellant (s)**

Vs

**CCE & ST- Chandigarh**

Plot No. 19, CENTRAL REVENUE BUILDING,  
SECTOR 17-C, CHANDIGARH, 160017

**: Respondent (s)**

APPEARANCE:

None for the Appellant

Shri Tarun Kumar, Authorised Representative for the Respondent

**CORAM : HON'BLE Dr. D. M. Misra, MEMBER (JUDICIAL)**

**HON'BLE Mr. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)**

**ORDER No.A/60327 / 2020**

Date of Hearing:04.03.2020

Date of Decision:04.03.2020

**Per : Dr. D. M. Misra**

None present for the appellant. The Appellant has approached the Government under Sabka Vishwash (Legacy Dispute Resolution) Scheme, 2019 through a letter dated 04.03.2020 and furnished a copy of discharge certificate issued to them. They wish to withdraw their appeal under 'SVLDRS' Scheme. Learned A.R. for the Revenue has no objection. Consequently, the appeal is dismissed as deemed withdrawn.

*(Dictated & pronounced in the Court)*

**(D. M. MISRA)**

MEMBER (JUDICIAL)

**(SANJIV SRIVASTAVA)**

MEMBER (TECHNICAL)

G.Y.